

Joint inspection Report in compliance to Hon'ble NGT order dated 03.07.2019 in the matter of OA No. 72/2019 - Rakesh Singh Vs. State of Punjab

I. BACKGROUND: -

A complaint was received through Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 26.02.2019 regarding illegal/unauthorised storage of carbon slurry by M/s Carbo Chem Industries, Near Railway Under Bridge, Mansa Road, Bathinda wherein it was directed to Punjab PCB to verify the factual aspects raised in the application and to take appropriate action in accordance with laws and furnish an action taken report within one month from date of receipt of copy of said order by e-mail at ngt.filing@gmail.com . In compliance to aforesaid order dated 26.02.2019 passed by Hon'ble NGT, Punjab PCB filed the action taken report in the Hon'ble NGT on 05.04.2019 through e-mail at ngt.filing@gmail.com .

Subsequently, the Hon'ble Tribunal passed an order dated 03.07.2019 in the above mentioned case against M/s Carbo Chem Industries, Near Railway Under Bridge, Mansa Road, Bathinda for violation of the provisions of Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016, which are reproduced as under: -

"In view of the above, we constitute of a Joint Committee comprising the representative of the CPCB and the State PCB to assess the compensation to be recovered from the industry in question for violation of the Hazardous Waste Management Rules, 2016. The nodal agency for compliance and coordination will be the State Pollution Control Board. The Committee may give its report within one month by e-mail at judicial-ngt@gov.in. Pending furnishing of such report, in view of facts emerging from the report given after due notice to the concerned unit, the Punjab State PCB may require the industry to deposit interim compensation of Rs. 10 lakhs with the CPCB and also take steps to have the waste in question disposed of in accordance with the Hazardous Waste Management Rules, 2016, at the cost of the industry in question."

Copy of the said order dated 03/07/2019 is given at **Annexure- A**.

In order to comply with the order dated 03.07.2019 of Hon'ble NGT, Joint Committee comprising of the following officials representing Central Pollution Control Board (CPCB) and Punjab Pollution Control to assess the compensation to be recovered from the industry in question for violations of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (herein after referred as HOWM Rules,2016):

1. Sh. Abhey Singh Soni, Scientist E & Head, Waste Management –II Div., CPCB Delhi
2. Ms. Deepti Kapil, Scientist D, WM-II Division, CPCB
3. Mr. Vijay Gupta, Environmental Engineer, PPCB, Regional Office, Bathinda

Further, in compliance to the order dated 03.07.2019 of Hon'ble NGT, Punjab PCB issued notice vide dated 26/07/2019 to M/s Carbo Chem Industry, Mansa Road, (**Annexure-B**) to deposit interim compensation of Rs. 10 lacs with CPCB and also take steps on the waste in question in accordance with the Hazardous Waste Management Rules, 2016 at his own cost.

II. Observations of Joint Committee: -

The Joint Committee visited M/s Carbo Chem Industries, Mansa Road, Bathinda to access the Environmental Compensation to be recovered from the industry in question. Further, the Committee also visited M/s National Fertilizers Ltd. (NFL), Bathinda (from where M/s Carbo Chem Industries lifted the Carbon Slurry) to verify composition of carbon slurry stored at M/s Carbo Chem Industries. Both the industry visited during 21st -22nd, July, 2019, and observations are as below: -

A. M/s Carbo Chem Industries, Mansa Road, Bathinda

- i. The industry was not in operation during the visit.
- ii. The industry does not possess Consent under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- iii. M/s Carbo Chem Industries had taken a land measuring 19 Kanals 17 Marlas along with boundary wall comprising khasra no. 1060/2 min (7-18), 1060/2 min (9-14), 1061/3 (2-5) situated at Mansa Road, Jassi Pau Wali, Bathinda on rent from Sh. Rashpal Singh S/o Sh. Dalip Singh R/o H.No. 22345, Shant Nagar, Bathinda.
- iv. The industry involved in pre-processing of carbon slurry (generated from fertilizer industry) and selling of processed carbon slurry to traders/ various industries for further use in tyre pyrolysis. The process involves transportation of carbon slurry from NFL --->Sun drying in open--->Sieving through Siever to segregate carbon and dust/residue. The carbon portion is packed in bags for sale to traders/various industries for further use in tyre pyrolysis and dust/residue is also sold in the market for further use.
- v. M/s NFL, Bathinda has awarded a contract through e-auction vide Ref. no. NFB:ST/D/16-17/carbon slurry/3759 dated 06.03.2017 (**Annexure-C**) for lifting of 13500 MT of carbon slurry "as it where is basis" from pond no. 4 situated at M/s National Fertilizer Ltd., Bathinda. NFL, Bathinda.

However, M/s Carbon Chem Industries, Bathinda, lifted only 9308 MT of carbon slurry from M/s NFL, Bathinda. The date-wise details on quantity of carbon slurry lifted given at **Annexure-D**. Out of which, 5838.90 Ton processed carbon slurry has been sold to different parties in India between 09.03.2017 to 12.01.2018, the detail of which is reproduced as under: -

Sr. No	Name of party to whom Hazardous Waste sold	Quantity sold in MT
1	Cynosure Designs, Delhi	1399.080
2	Kundan Chemicals, Panipat	10.280
3	Yugas India Traders and Contractors Pvt. Ltd., Delhi	64.460
4	Carbon India, Loni	344.705
5	Super Trading Corporation, Bathinda	3064.395
6	Traderwell Associates, Bathinda	396.140
7	Indian Chemicals, Bathinda	141.445
8	Palta Fertilizers & Chemicals, Jalandhar	47.695
9	Prince Carbon & Charcoal Industries, Najibabad	233.570
10	Krown Industries, Gurgaon	7.980
11	Diamond Enterprises, Delhi	11.500
12	Jagdamba Enterprises, Delhi	23.520
13	Neha Ent., Delhi	7.700
14	Shakti Carbon, Delhi	63.900
15	DK Enterprises, Bathinda	22.530
	Total	5838.900

- vi. During visit, it was observed that the processed and un-processed carbon slurry was packed in bags (in heaps) and stored in open area on temporary platform made of bricks and these heaps were covered with HDPE sheets/Tarpaulin.
- vii. There was no labeling on bags stored with Carbon Slurry as per the Rule 17(1) of the HOWM Rules, whereas, the industry is required to label the bags with requisite details as prescribed in Form 8 of the HOWM Rules, 2016.
- viii. There was no sign of any leakage in the premises of the factory due to storage of the carbon slurry, however the soil sample at two different point in the premises of the industry have also been collected to confirm as to whether there was any leachate in the past due to storage of this carbon slurry. The analysis results tabulated at Table -C & D, reveals that there is no damage to the soil due to the storage of carbon slurry by the industry in question.
- ix. The industry informed that the NFL tender/contract does not mentioned any condition about lifting of the carbon slurry by an authorised occupier/actual user only.
- x. The industry has applied for authorization under HOWM Rules, 2016 for collection and storage of hazardous waste on 17.01.2019 which is under consideration of Punjab PCB.
- xi. The approximate quantity of carbon slurry stored by the industry measured by volume mentioned as bags (carbon slurry) stacked in heaps, the quantity of waste has been calculated by "Volume method" as 3464 Ton which has been calculated as under:-

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Volumes of heaps = 1,76,180 cft
 Volumes of 6 bags = 8.90 cft
 Weight of 6 bags = 175 kg i.e. 8.90 cft volume = 175 kg
 So the weight of 1,76,180 cft volume = $175 \times 176180 / 8.90$
 = 3464213 kg i.e. 3464 T

- xii. The industry has not provided display board on relevant information about hazardous waste outside the factory gate (as directed by the Hon'ble Supreme Court vide orders dated 14/10/2003 in the matter of WP NO. 657/1995; Research Foundation for Science Technology and National Resource Policy Versus Union of India & Anr).
- xiii. The industry has not provided any Air Pollution Control System PCD to mechanical seiver. The mechanical sever covered with plastic sheet was found during the inspection.
- xiv. The Committee observed violations of following provisions of the HOWM Rules, 2016:-
- i. The industry is not managing hazardous waste in safe and environmentally sound manner as per rule 4 (2) of HOWM Rules, 2016.
 - ii. The industry is not sending hazardous waste to an authorized actual user as per rule 4 (3) of HOWM Rules, 2016.
 - iii. The industry has not obtained authorization from concerned SPCB for collection, storage, transportation and disposal of hazardous waste as per rule 6 (1) of HOWM Rules, 2016.
 - iv. The industry has stored the hazardous waste for more than 90 days which is in violation of rule 8 of HOWM Rules, 2016
 - v. The industry has not labelled the hazardous waste container as per Form-8 which is the violation of rule 18 (2) of HOWM Rules, 2016.
 - vi. The industry has not given prior intimation to the concerned SPCB (s) before handing over the waste to the transporter to the states of transit for utilisation of hazardous waste as per rule 18 (5) of HOWM Rules, 2016.
 - vii. The industry has not sent the copy of manifest to Punjab PCB as per Rule 19 of HOWM Rules, 2016.
 - viii. The industry is not maintaining daily records on hazardous waste managed by him in Form 3 as per Rule 20(1) of the HOWM Rules, 2016.;
 - ix. The industry is not submitting the annual returns to the PPCB in form-4 as per Rule 20(2) of the HOWM Rules, 2016.

As per the Rule 23 (2) of the HOWM Rules, 2016, the occupier and operator of the disposal facility, as the case may be, is liable to pay financial penalties for any violations of the provisions under these Rules. In this regard, CPCB has prepared "Guidelines on Implementing Liability for Environmental Damages due to handling & disposal of hazardous Wastes" for implementing the aforesaid provisions of Rule 23. In the said guidelines, it stipulates that financial penalty to be levied by the concerned SPCB/PCC for any violation may be limited to maximum of one lakh rupees per provision violated. However, non-compliance may attract violation of one or several provisions of the said Rules and thus the total financial penalty amount may be arrived by adding up number of provisions violated.

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Apart from above, CPCB has also prepared document on "Determination of Environmental Compensation to be recovered from the violations of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016". The said document also been submitted before the Hon'ble Tribunal in compliance to the orders dated 12/04/2019 in the matter of O. A No. 804/2017.

As per the said document, for the purpose of imposing financial penalty and environmental compensation, to be recovered for various violations of HOWM Rules, 2016 have been classified into the following two categories -

Category A: - Only procedural violations of HOWM Rules, 2016 which has not caused damage to environment or third party.

Category B: - Violation causing environmental damage including procedural violations of HOWM Rules, 2016

Based on the Category B of the above guidelines/document, the Financial penalty for procedural violations for each provisions of the HOWM Rules listed at (xvi) above, comes out to be **Rs. 9,00,000/-** (i.e 9 x Rs. 1,00,000)

Further, the Environmental Compensation to be recovered for the violations causing environmental damage including procedural violations of HOWM Rules, 2016, is calculated as Rs. 6, 21,000/- based on the following calculations

$$EC \text{ (in Rupees)} = T \times S \times C \times ECF \times Y$$

Where, T = Type of facility factor= 1.5 (taken from Table 2 of said document)

S = Scale of operation factor of industry= 0.5 (taken from Table 3 of said document)

C = Category of facility factor= 0.2 (taken from table 5 of said document and as informed by Punjab PCB, the industry may fall under orange category)

ECF= Environmental Compensation factor= 45,00,000/-

Y = No. of years of operation of facility = 11 months

Y Factor considered as 11/12
= 0.92

Therefore, EC = $1.5 \times 0.5 \times 0.2 \times 45,00,000 \times 0.92$
= Rs. 6, 21,000/-

B. M/s National Fertilizer Ltd, Sivian Road, Bathinda

- i. The industry is engaged in the manufacturing of Urea @ 1550 TPD as per the consent to operate granted to it under the Water Act, 1974 & Air Act, 1981.
- ii. The industry has been granted consent to operate under the Water Act, 1974 & Air Act, 1981 for the production of Urea @ 1550 TPD vide dated 05/04/2018 and 03/05/2018, respectively, which are valid up to 31.03.2020 with one of the special condition that the industry will dispose of the carbon slurry (Hazardous Waste of category 18.2 of Schedule-I of

HOWM, Rules, 2016) as per the provisions of HOWM Rules, 2016. Copy of the CTO issued by Punjab PCB is given at **Annexure- E**.

- iii. The industry has also been granted authorization vide dated 05.09.2016 (**Annexure -F**) for collection, storage, disposal of hazardous waste of category 5.1 @ 25 MT, 18.1 @ 20 MT and 4.1 @ 10 MT under HOWM Rules, 2016 which is valid up to 31.03.2021.
- iv. The industry has informed that they stopped generating carbon slurry in the year 2012 due to change in the feed stock from crude oil to natural gas. At present, the various processes involved are as under:-
Natural Gas → Steam Reforming → Ammonia formation → Urea
- v. The industry has 04 ponds for storage of carbon slurry. Out of which, partial quantity of carbon slurry at pond no. 4 has been sold to M/s Carbo Chem Industries, Bathinda. The ground water samples, carbon slurry as well as soil samples were also collected by the team and the results are tabulated at Table A, B, C, D and E.
- vi. The industry has provided 04 piezo wells for monitoring of ground water, however, ground water found only in 02 piezo wells.

III. Sampling and Analysis

Joint inspecting team collected sample of carbon slurry, soil samples and ground water during the said visit. The details of sampling are as given below:

A. M/s Carbo Chem Industries, Bathinda

- Samples of Carbon slurry (processed and unprocessed)
- Soil samples at the depth of 2-3 fts.

B. M/s NFL, Bathinda

- Samples of Carbon slurry from ponds at various depth.
- Soil samples at the depth -13 to 14 fts.
- Ground water samples-02 piezo wells and hand-pump

Analysis Report of Samples Collected from M/s NFL, Bathinda and M/s Carbo Chem, Bhatinda

Table A: Analysis Results of Ground Water (mg/l) in and around M/s NFL, Bathinda

S. No.	Sample Detail	Arsenic (As)	Cadmium (Cd)	Copper (Cu)	Iron (Fe)	Nickel (Ni)	Lead (Pb)	Zinc (Zn)
1.	Piezo well -Down Stream	BDL	BDL	0.07	7.09	0.02	0.49	0.24
2.	Piezo well -Up Stream	BDL	BDL	0.07	8.59	0.02	0.51	0.26
3.	Down Stream- Hand pump	BDL	BDL	BDL	0.28	BDL	BDL	0.02
4.	Down Stream - Hand pump	0.01	BDL	0.05	0.92	BDL	BDL	0.05
5.	Up Stream- Hand pump	BDL	BDL	BDL	0.47	BDL	BDL	0.08
6.	Up Stream- Hand pump	BDL	BDL	BDL	0.40	BDL	BDL	0.09
7.	Up Stream- Hand pump	BDL	BDL	BDL	0.36	BDL	BDL	0.20

Note: BIS Drinking water specification(mg/l) for: Fe-0.3; Cu-0.05; Zn-5; Cd-0.003; Pb-0.01; Ni-0.02; As-0.01

Table B: Analysis Results (mg/l) of Carbon Slurry (TCLP and STLC Extract)

S. No.	Sample detail	Arsenic* (As)	Cadmium* (Cd)	Lead* (Pb)	Cobalt # (Co)	Copper# (Cu)	Nickel# (Ni)	Zinc # (Zn)
1.	Carbon Slurry at NFL Pond no. 4 (at 11 feet depth)	BDL	BDL	0.02	0.14	BDL	1.66	0.31
2.	Carbon Slurry at NFL Pond no. 4 (at Surface)	BDL	BDL	BDL	0.51	BDL	8.45	0.27
3.	Carbon Slurry at NFL Pond no. 6 (at 03 feet depth)	0.01	BDL	0.01	4.81	BDL	95.18	2.29
4.	Processed Carbon Slurry stored at M/s Carbo carbon Industries	0.02	BDL	0.02	6.46	BDL	111.33	2.69
5.	Un-processed Carbon Slurry stored at M/s Carbo carbon Industries	0.03	BDL	0.02	11.26	BDL	142.30	3.30

Note: *analysis result performed in TCLP extract and # analysis result performed in STLC extract

Concentrations Limits in mg/l as per Schedule-II of the HOWM Rules, 2016: Arsenic-5.0; Cadmium-1.0; Lead-5.0; Cobal-80.0; Copper-25.0; Nickel-20.0; Zinc-250

Table C: Analysis Results (mg/l) of Soil sample (TCLP and STLC Extract)

S. No.	Sample detail	Arsenic* (As)	Cadmium* (Cd)	Lead* (Pb)	Cobalt # (Co)	Copper# (Cu)	Nickel# (Ni)	Zinc # (Zn)
1.	Soil sample near processed carbon slurry at M/s Carbo Chem Industries	BDL	BDL	BDL	0.02	BDL	0.02	0.04
2.	Soil sample near unprocessed carbon slurry at M/s Carbo Chem	BDL	BDL	BDL	0.04	BDL	0.04	0.09
3.	Soil sample at NFL Pond no. 4	BDL	BDL	0.01	BDL	BDL	0.05	BDL

Note: *analysis result performed in TCLP extract and # analysis result performed in STLC extract

Concentrations Limits in mg/l as per Schedule-II of the HOWM Rules, 2016: Arsenic-5.0; Cadmium-1.0; Lead-5.0; Cobal-80.0; Copper-25.0; Nickel-20.0; Zinc-250

Table D: Analysis Results of Carbon Slurry (Water Extract)

S. No.	Sample Detail	Moisture (%)	Cond. (µmho/cm)	Organic Carbon (%)	Ammonia (mg/l)	Cyanide (mg/l)	Fluoride (mg/l)	Nitrate (mg/l)
1	Carbon Slurry at NFL Pond no. 4 (at 11 feet depth)	60.64	2060	9.66	0.17	BDL	0.06	0.30
2	Carbon Slurry at NFL Pond	64.81	1530	21.17	0.06	BDL	0.01	0.29

	no. 4 (at Surface)							
3	Carbon Slurry at NFL Pond no. 6 (at the depth of 03 feet)	83.33	15340	58.62	0.43	BDL	0.004	0.60
4	Processed Carbon Slurry stored at M/s carbo carbon Industries	50.40	11160	51.72	0.08	BDL	0.01	0.32
5	Un-processed Carbon Slurry stored at M/s carbo carbon Industries	32.34	8660	57.91	0.10	BDL	0.008	0.32

Note: Concentrations Limits for (as per Schedule-II of the HOWM Rules, 2016): Ammonia-50; Cyanide-20; Fluoride-180; Nitrate-1000

Table E: Analysis Results of Soil sample (Water Extract)

S. No.	Sample Detail	Moisture (%)	Cond. ($\mu\text{mho/cm}$)	Organic Carbon (%)	Ammonia (mg/l)	Cyanide (mg/l)	Fluoride (mg/l)	Nitrate (mg/l)
1.	Soil sample near processed carbon Slurry at Carbo Chem	10.39	799	0.20	0.10	BDL	0.05	0.21
2.	Soil sample near unprocessed carbon Slurry at Carbo Chem	14.62	142	0.14	0.04	BDL	0.01	0.18
3.	Soil sample at NFL Pond no. 4	10.78	453	0.21	0.15	BDL	0.06	0.19

Note: Concentrations Limits for (as per Schedule-II of the HOWM Rules, 2016): Ammonia-50; Cyanide-20; Fluoride-180; Nitrate-1000

IV. Findings: -

- As per the Hon'ble Tribunal order dated 03/07/2019, the industry i.e. M/s Carbo Chem Industries, Mansa Road, Bathinda has not deposited the interim compensation of Rs. 10 Lakhs with CPCB.
- The composition of carbon slurry stored at M/s Carbo Chem Industries is similar to the carbon slurry lying in the carbon slurry ponds of M/s NFL, Bhatinda.
- The ground water analysis results of piezometers wells located at M/s NFL reveals exceedance w.r.t Copper, Iron and Lead. Whereas, the concentration limits of Iron exceed in ground water samples collected near the industry and Copper and Nickel are equivalent to the acceptable limits specified by BIS Standards: IS 10500: 2012 for drinking water.

V. Recommendations: -

- The industry shall operate only after obtaining Consent under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act,

1974, as applicable and Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

- (b) The industry shall apply under Rule 9 of HOWM Rules for pre-processing of carbon slurry as per the provisions of HOWM Rules, 2016.
- (c) The industry shall provide display board out the factory premises in accordance with the orders dated 14/10/2003 of the Hon'ble Supreme Court passed in the matter of WP NO. 657/1995; Research Foundation for Science Technology and National Resource Policy Versus Union of India & Anr.
- (d) The industry shall provide covered storage shed for processed and un-processed carbon slurry within 03 months. Such storage and processing area shall have impervious lined floor.
- (e) The industry may be directed not to sell/trade/transport the stored Carbon Slurry i.e. Hazardous Waste category 18.2 which is approx. 3470 ton without the prior permission of Punjab PCB.
- (f) Punjab PCB shall levy and collect (i) financial penalty of Rs. 09 Lacs for the observed violations by enforcing Rule 23(2) of the HOWM Rules, 2016, in accordance with "Guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Wastes and Penalty" published by CPCB, (ii) apart from the above financial penalty, Environmental Compensation of Rs. 6,21,000/- shall also be recovered for the damages caused to the environment.



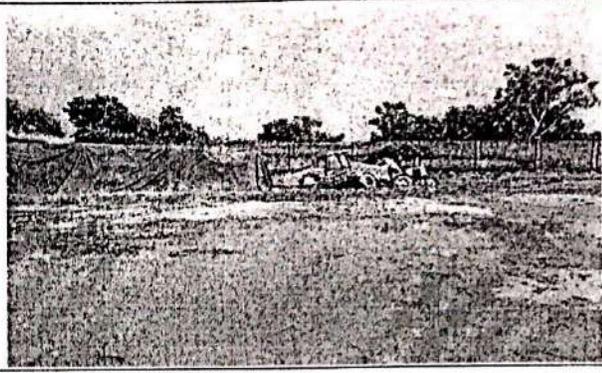
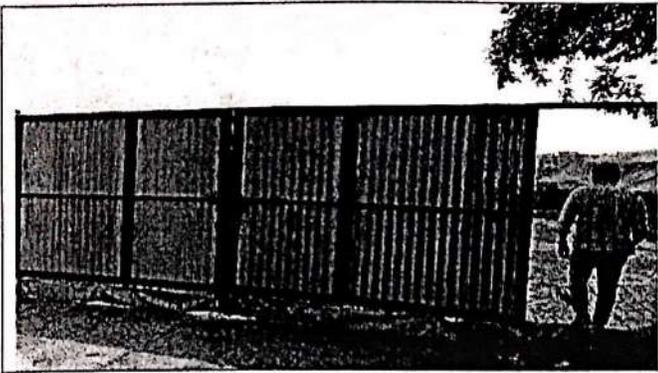
Sh. Abhey Singh Soni,
Scientist E, CPCB



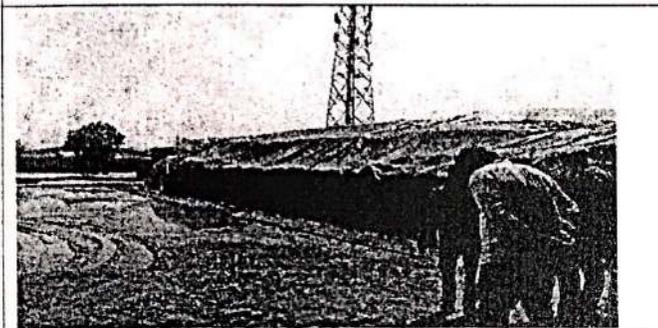
Mr. Vijay Gupta,
Environmental Engineer,
Punjab PCB



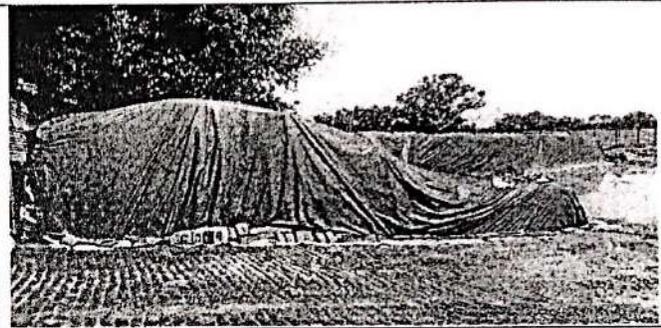
Ms. Deepti Kapil,
Scientist D, CPCB



M/s Carbo Chem Industries, Bathinda



Processed carbon slurry stored at M/s Carbo Chem Industries, Bathinda



Un-processed carbon slurry stored at M/s Carbo Chem Industries, Bathinda

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Item No.06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.72/2019

Rakesh Singh

Applicant(s)

Versus

State of Punjab

Respondent(s)

Date of hearing: 03.07.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s):

Mr. Naginder Benipal, Advocate for PPCB

ORDER

1. The issue for consideration is the remedial action against storing of hazardous waste by M/s. Carbon Chemical Industries at Bhatinda, Punjab in violation of the Hazardous Waste Management Rules, 2016.
2. Vide order dated 26.02.2019, this Tribunal directed Punjab State Pollution Control Board to furnish a factual and action taken report. Accordingly, a report has been furnished vide the e-mail dated 05.04.2019 to the effect that huge quantity of carbon slurry was lying stored at the site and tentative quantity appears to be 3470 tones.
3. The relevant part of report is as follows:

6. That the carbon slurry is covered at category no. 18.2 of HWM Rules, 2016. The firms i.e. M/s. Carbo Chem Industries had lifted this carbon slurry from M/s. NFL, Bhatinda through e-tender in the year 2017. M/s. NFL, Bhatinda was bound to sell this carbon slurry only to those industries which are actual users to reprocess such waste and are having valid permission from the concerned State Pollution Control Board and the same cannot be disposed off to the traders for trading purpose. So, the NFL, Bhatinda was asked vide letter no. 6891 dt. 14.11.2018 (Annexure-B) not to sell the remaining carbon slurry of 3 ash ponds to any traders and shall disposed off the same with the prior approval /authorization of Punjab Pollution Control Board only to those recyclers who are having valid permission from the concerned SPCB to reprocess this hazardous waste. M/s. NFL, Bhatinda was also asked simultaneously to explain as to how they have given tender to the firm who has not any permission for reprocessing of this kind of hazardous waste from PPCB.

9. That the said representation of the industry was considered by the Competent Authority of the Board and it was decided as under:

a) The industry may be asked to make necessary arrangements for the storage of already stored carbon slurry in an environmentally sound manner as per HWM Rules, 2016..

b) The seal of the godown may be opened to take action on point no.1 above only after the industry disclose/intimate the approximate quantity of carbon slurry lying in the godown as already asked vide letter no. 4363 dt. 12.11.2018 so that the same may not be sold after opening the seal.

c) The industry may be directed not to sell/trading/transport the already stored carbon slurry without the prior

authorization/permission of the Board under the Provision of HWM Rules, 2016.

d) The industry may be asked to submit the information/documents already asked vide letter no. 4363 dt. 12.11.2018 and no. 6891 dt. 14.11.2018.

10. That the seal of the industry was opened and the industry was asked vide letter no. 2230-31 dt. 17.01.2019 (Annexure-E) to comply with the following decisions as well as to apply for authorization under HWM Rules, 2016:

- a) The industry will make necessary arrangements for the storage of already stored carbon slurry in an environmentally sound manner as per HWM Rules, 2016.
- b) The industry shall not sell/trade /transport the already stored carbon slurry without the prior authorization/ permission of the Board under the provisions of HWM Rules, 2016..
- c) The industry will submit the information /documents already asked vide letter no. 4363 dt. 12.112018 and no. 6891 dt. 14.11.2018."

4. Thus, the report clearly shows violation of Hazardous Waste Management Rules, 2016.

5. In view of the above, we constitute of a Joint Committee comprising the representative of the CPCB and the State PCB to assess the compensation to be recovered from the industry in question for violation of the Hazardous Waste Management Rules, 2016. The nodal agency for compliance and coordination will be the State Pollution Control Board. The Committee may give its report within one month by e-mail at judicial-ngt@gov.in. Pending furnishing of such report, in view of facts emerging from the report

given after due notice to the concerned unit, the Punjab State PCB may require the industry to deposit interim compensation of Rs. 10 lakhs with the CPCB and also take steps to have the waste in question disposed of in accordance with the Hazardous Waste Management Rules, 2016, at the cost of the industry in question.

6. A copy of this order be sent to the CPCB and the State PCB by email.

List for further consideration on 13th September, 2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

July 03, 2019
Original Application No.72/2019
AK



No. 3538

Dated: 26/07/19

Regd.

To

M/s Carbo Chem Industries,
 3038, Ahluwalia Complex,
 Guru Kashi Marg, Bathinda

Sub:

Orders dated 03.07.2019 in the matter of OA No. 72/2019 - Rakesh Singh Vs. State of Punjab before the Hon'ble National Green Tribunal, Principal Bench, New Delhi - Notice Regarding

It is intimated that the Hon'ble NGT vide its order dated 03.07.2019 has passed the orders against M/s Carbo Chem Industries, Near Railway Under Bridge, Mansa Road, Bathinda for violation of the provisions of Hazardous Waste Management Rules, 2016, which are reproduced as under:

"In view of the above, we constitute of a Joint Committee comprising the representative of the CPCB and the State PCB to assess the compensation to be recovered from the industry in question for violation of the Hazardous Waste Management Rules, 2016. The nodal agency for compliance and coordination will be the State Pollution Control Board. The Committee may give its report within one month by e-mail at judicial-ngt@gov.in. Pending furnishing of such report, in view of facts emerging from the report & given after due notice to the concerned unit, the Punjab State PCB may require the industry to deposit interim compensation of Rs. 10 lakhs with the CPCB and also take steps to have the waste in question disposed of in accordance with the Hazardous Waste Management Rules, 2016, at the cost of the industry in question."

The copy of the order dt. 03.07.2019 of Hon'ble NGT is sent herewith for your reference.

As such, pending finalization of report, you are hereby given a notice to deposit interim compensation of Rs. 10 lacs with the CPCB and also take steps to have the waste in question disposed off in accordance with the Hazardous Waste Management Rules, 2016 at your own cost.

DA/ As above.

Endst. No. 3539-40

26/7/2019
 Environmental Engineer

dated: 26/07/19

A copy of the above is forwarded to the followings for information :

1. The Member Secretary, Punjab Pollution Control Board, Head Office, Patiala.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Bathinda.

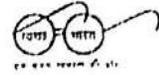
26/7/2019
 Environmental Engineer



National Fertilizers Limited
(A Government of India Undertaking)
Sibian Road, Bathinda - 151003

Phone: 0164-2760630 (Direct), 2270261, 2760262 (PBX); Fax: 0164-2760270

Email: omparkash@nfl.co.in; skbagaria@nfl.co.in



Ref. No. NFB: ST/D/16-17/Carbon Slurry

Regd. Post

Date: 06/03/2017

Sale Order No. 288

M/s CARBO CHEM INDUSTRIES
GURU KANSHI MARG,
BATHINDA-151001

Dear Sir,

With reference to your bid vide e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED / 7/ BATHINDA / 16-17/ 10381 opened on 07/10/2016, it is informed that you have been selected /accepted successful Bidder vide Acceptance Letter/Sale Order Details Reference No. MSTC/NRO/16-17/8562 dated 27/02/2017. Now, we are pleased to place the Sale Order for the below mentioned item in your favour subject to terms and conditions of MSTC e-auction/tender:-

Lot No.	Material Description	UOM	Qty.	Rate in Rs. Ex. Works Bathinda	Amount in Rs.
1	Carbon Slurry (As is where is basis) From Pond No.-4 at NFL Bathinda Unit	MT	13500	1700.00	2,29,50,000.00
Total Value					2,29,50,000.00+ Duties & Taxes as applicable

1. Payments and lifting period:-

The cost of material along with all applicable taxes/ duties etc. shall be paid by the buyer in 3 installments of 35%, 35% & 30% within 20, 45, and 70 days respectively from the date (i.e. 27/02/2017) of issue of Sale intimation/s by MSTC (including the date of issuance) in the form of DD of any nationalized/scheduled bank or through RTGS as per the following details:-

a) 2.5% of sale order value + (Plus) Service Tax as applicable - (Minus) TDS as applicable of each installment value only in favour of MSTC Limited payable at New Delhi.
Taxes/ duties etc. as applicable on 2.5% of each installment value of sale order shall be directly paid by buyer to NFL.

b) Balance 97.5% of each installment value plus applicable taxes/ duties/ TCS on the installment value in favour of NFL payable at Bathinda Or through NEFT/RTGS.

Excise Duty, Sales Tax, Octroi, if any, other duty(s), cess(s), fee(s), toll(s), levies entailing on the transaction under any provincial local or central taxes enforce for the time being or enforce here after having its impact on the transaction, will be to your account

Lifting period of Carbon Slurry from the date of this Sale Order (subject to receipt of payment) shall be as under:-

- After payment of first installment :-Lifting shall be 60 days from the date of this sale order.
- After payment of second installment :-Lifting shall be 100 days from the date of this sale order.
- After payment of third installment :-Lifting shall be 150 days from the date of this sale order.

2. Security Deposit @ 5% have already been deposited as per clause No. 14 of the Terms & Conditions of the Tender.

3. Buyer's PAN No: AWEPS6335G and TIN No: 03441105805.

4. All the terms & conditions as per e-Auction No. MSTC/NRO/NATIONAL FERTILIZERS LIMITED / 7/ BATHINDA / 16-17/ 10381 opened on 07/10/2016 of MSTC shall be applicable.

For & on behalf of National Fertilizers Ltd.,

(S. Panday)
Chief Manager (Mats.)-Stores

CC:-

- DGM (F&A)
- Manager (Vigilance)
- Commandant (CISF): with the request to allow party's vehicle for lifting of above material

Page 17
310

CARBO CHEM INDUSTRIES

3038, Ahluwalia Complex, Guru Kashi Marg, BATHINDA-151001 (Pb.)
Ph. 0164-5000911 (O), 94170-20311 (M)

e-mail : jagtarwalia69@gmail.co

ef. No.

Dated.....

BID REFERENCE NO. MSTC/NRO/16-17/8562
AUCTION NO. MSTC/NRO/NFL/7-Bathinda/16-17/10381
BID OPENED ON 07/10/2016
WORK ORDER NO. NFB:ST/D/16-17/Carbon Slurry/3759 Dt.06/03/2017
SALE ORDER NO. 288

ANNEXURE - 6

CARBO CHEM INDUSTRIES, BATHINDA
PURCHASE FROM NFL FROM 09.03.2017 TO 12.01.201830-6-2017

S.NO.	WEIGHT IN MTS	NAME OF PARTY (PURCHASE)
1	9307.82	NFL, BATHINDA
	<u>9307.82</u>	TOTAL

CARBO CHEM INDUSTRIES, BATHINDA
SALES FROM 09.03.2017 TO 23-10-2018

S.NO.	WEIGHT IN MTS	NAME OF PARTY (SALES)
1	1399.080	CYNOSURE DESIGNS, DELHI
2	10.280	KUNDAN CHEMICALS, PANIPAT
3	64.460	YUGAS INDIA TRADERS AND CONTRACTORS P.LTD., DELHI
4	344.705	CARBON INDIA, LONI
5	3064.395	SUPER TRADING CORPORATION, BATHINDA
6	396.140	TRADEWELL ASSOCIATES, BATHINDA
7	141.445	INDIAN CHEMICALS, BATHINDA
8	47.695	PALTA FERTILIZERS & CHEMICALS, JALANDHAR
9	233.570	PRINCE CARBON & CHARCOAL INDUSTRIES, NAJIBABAD
10	7.980	KROWN INDUSTRIES, GURGAON
11	11.500	DIAMOND ENTERPRISES, DELHI
12	23.520	JAGDAMBA ENTERPRISES, DELHI
13	7.700	NEHA ENT. DELHI
14	63.900	SHAKTI CARBON, DELHI
15	22.530	DK ENTERPRISES, BATHINDA
	5838.900	TOTAL

STOCK BALANCE 3468.920 MTS

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126

PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Power House Road, Street No. 12, Bathinda
Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
Industry Registration ID: R12BTI43363 Application No : 7053329

To: **SUNIL ARORA**
NATIONAL FERTILIZERS LIMITED
BATHINDA, PUNJAB-151003

Subject: Renewal of consent to Operate an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/BTI/2018/7053329
Date of issue :	03/04/2018
Date of expiry :	31/03/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/BTI/2017/5323076 From: 28/07/2017 To: 31/03/2018

2. Particulars of the Industry

Name & Designation of the Applicant	SUNIL ARORA, (GENERAL MANAGER I/c)
Address of Industrial premises	M/s national fertilizers ltd , Sibian road, Bathinda, Bathinda-151003
Capital Investment of the Industry	117279.33 lakhs
Category of Industry	Red
Type of Industry	Manufacturing of Fertilizers.
Scale of the Industry	Large
Office District	Bathinda

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M/s national fertilizers ltd ,Sibian road,Bathinda, Bathinda, 151003

In reference to Board's letter no. 2093 dt. 28.07.2017, the validity of the 'consent to operate' granted to the industry under the Water Act, 1974 vide no. CTOW/Renewal/BTI/2017/5323076 dated 28.07.2017, is hereby extended up to 31.03.2020, subject to the same terms and conditions as mentioned in the original consent alongwith the following special conditions:-

- a) The industry will dispose off its carbon slurry (category 18.2) as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b) The industry will dispose off the Municipal Solid Waste as per the provisions of Solid Waste Management Rules, 2016.
- c) The industry will operate flow meters at the points decided by the Board and directed by the Hon'ble National Green Tribunal, New Delhi and an electromagnetic flow meter at the outlet of ETP -cum-STP.
- d) The industry will comply with the emission / effluent standards notified by the MoEF vide notification dt. 29.12.2017.

This letter be remain appended with the original consent granted to the industry under the Water Act, 1974 vide no. CTOW/Renewal/BTI/ 2017/5323076 dated 28.07.2017.

ਨਵੀਂ ਡਾਕ
RCC-1

Sd-
Assistant Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Encl. No.: 1229

ਮੀ.ਸ.ਸਟੇਨ
7/4/18
ਸ.ਵ. ਈ: 1/2/3/4

Dated: 5/4/2018

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda

Assistant Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in

129

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12BTI43363

Application No : 7035921

To,

SUNIL ARORA
NATIONAL FERTILIZERS LIMITED
BATHINDA,PUNJAB-151003

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate-Certificate No.	CTOA/Renewal/BTI/2018/7035921
Date of issue :	02/05/2018
Date of expiry :	31/03/2020
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/BTI/2017/5322688 From:28/07/2017 To:31/03/2018

2. Particulars of the Industry

Name & Designation of the Applicant	SUNIL ARORA, (GENERAL MANAGER I/c)
Address of Industrial premises	M/s national fertilizers ltd , Sibian road, Bathinda,Bathinda-151003
Capital Investment of the Industry	117279.33 lakhs
Category of Industry	Red
Type of Industry	Manufacturing of Fertilizers
Scale of the Industry	Large
Office District	Bathinda
Consent Fee Details	Rs. 18,00,000/- vide UTR No. SBIN917044714099 dated 13.02.2017.
Raw Materials (Name with Quantity per day)	Coal, Sulphuric Acid, Caustic, Chlorine & Natural Gas
Products (Name with Quantity per day)	Urea @ 1550 TPD
By-products, if any, (Name with Quantity per day)	--

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M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda,151003

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Details of the machinery and process	Fertilizer industry for the production of urea- Natural Gas, Atmospheric Air, Raw Water, Electric power, Steam Reforming, Ammonia, Steam, Carbon Dioxide & Urea
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Coal and natural gas for 3 no. boiler furnaces of steam plant of capacity 150 TPD each. Coal and natural gas for 1 no. boiler furnace of captive plant of capacity 210 TPD HSD for 2 no. DG sets of capacities 1875 KVA & 2030 KVA Natural gas for Ammonia Feed Stock Changeover project (AFCP Stack).
Type of Air Pollution Control Devices to be installed	ESPs installed as APCDs with 3 no. boiler furnaces of steam plant and 1 no. boiler furnace of captive plant. Canopies with 2 no. DG sets of capacities 1875 KVA & 2030 KVA In built wet scrubber followed by foam filters has been installed as APCD with Urea Prilling Tower
Stack height provided with each boiler/thermo heater/Furnace etc.	Common stack of 80 meters height above GL with 3 no. boiler furnaces of steam plant of capacity 150 TPD each. Common stack of 92 meters height above GL with 1 no. boiler furnace of captive plant of capacity 210 TPD. Stack of 3 meters height above roof level with DG sets of capacities 1875 KVA & 2030 KVA, separately. Stack of 60 meters height above GL with Urea Prilling Tower. Stack of 30 meters height above GL with Ammonia Feed Stock Changeover project (AFCP Stack).
Sources of emissions and type of pollutants	3 no. boiler furnaces of steam plant of capacity 150 TPD each. 1 no. boiler furnace of captive plant of capacity 210 TPD. DG sets Urea Prilling Tower. Ammonia Feed Stock Changeover project (AFCP Stack).
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the PPCB/CPCB/MOEF.

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ਨਵੀਂ ਭਾਗ
ਮੀ.ਸ./ਸਟੇਨ
ਮ.ਦ. ਟਿ: 1/2/3/4
7/5/18

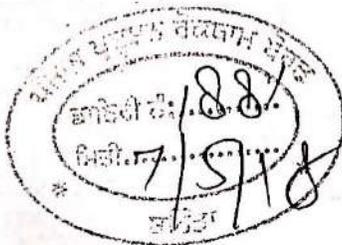
—sd—
Assistant Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.: 1574

Dated: 3.5.18

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda

Handwritten signature
Assistant Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)



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M/s national fertilizers ltd, Sibian road, Bathinda, Bathinda, 151003

Page2

TERMS AND CONDITIONS

130

GENERAL CONDITIONS

This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.

The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.

The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.

The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry

The authorized fuel being used shall not be changed without the prior written permission of the Board.

The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.

The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.

The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Qg^{0.3}$ or $H = 74 (Qp)^{0.24}$ Where Qg = Quantity of SO2 in Kg/hr. Qp = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

63

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Page 3

Capacity of diesel generating set**Height of the Stack**

Capacity of diesel generating set	Height of the building	Height of the Stack
0-50 KVA		+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-

"In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification."
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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M/s national fertilizers ltd, Sibian road, Bathinda, Bathinda. 151003

Page 4

- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
- The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda,151003

Page5

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

B. SPECIAL CONDITIONS

- a) The industry will dispose off its carbon slurry (category 18.2 of Schedule - I) as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b) The industry will dispose off the Municipal Solid Waste as per the provisions of Solid Waste Management Rules, 2016.
- c) The industry will install / operate flow meters at the points decided by the Board in compliance to the directions of the Hon'ble National Green Tribunal, New Delhi and will also install electromagnetic flow meter at the outlet of ETP-cum-STP.
- d) The industry will comply with the emission / effluent standards as notified by the MoEF & CC vide notification dt. 29.12.2017.
- e) The industry will operate online continuous effluent & stack emission monitoring systems and connect the same with the server of Board and CPCB as per the directions issued by CPCB, New Delhi.

Geo

PUNJAB

Seeth 2/5/18
Assistant Environmental Engineer

For & on behalf of

(Punjab Pollution Control Board)

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M/s national fertilizers ltd ,Sibian road,Bathinda,Bathinda,151003

Page 6

'ANNEXURE - F'

M/s national fertilizers ltd ,Sibian road,
Bathinda,Bathinda



PUNJAB POLLUTION CONTROL BOARD
Vatavaran Bhawan, Nabha Road, Patiala

280

No. HWM/BTI/2016/4061127

Registered

Dated: 05/09/2016

To

M/s national fertilizers ltd
Sibian road
Bathinda
Tehsil :Bathinda
District :Bathinda

4439
5/9/16

Subject :- Authorization for operation of a facility for Collection,Storage,Disposal, of hazardous wastes generated under Rule 5 of the Hazardous Waste(Management ,Handling and Trans-boundary Movement) Rules,2008 .

1.	(a)	Number of authorization	:	HWM/BTI/2016/4061127
	(b)	Date of issue	:	29/08/2016
	(c)	Date of Expiry	:	31/03/2021
	(d)	Category and Quantity of Hazardous Wastes	:	Category 5.1 of schedule-I (used/spent oil) @ 25 MT/annum Category 18.1 of schedule - I (spent catalyst) @ 20 MT/annum Category 4.1 of schedule - I (Oily sludge/emulsion) @ 10 MT/annum (only for disposal)
	(e)	Scale of Industry	:	Large

Sh. D S AHUJA of M/S M/s national fertilizers ltd is hereby granted an authorization to operate a facility for Collection,Storage,Disposal, of hazardous waste in the premises situated at **Sibian road Bathinda Bathinda**

- The industry shall apply for renewal of Authorization two months before the date of expiry of this authorization.
- The industry will dispose off its hazardous waste to authorized recycler as per the Hazardous Wastes (Management,Handling & Transboundary Movement) Rules, 2008.
- Special Conditions if any typed manually.**
 - The industry will dispose of the hazardous waste of category 18.1 (spent catalyst) to be generated / lying stored in convertors / columns of ammonia plant since 2012, to the authorized agency as per provisions of Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.
 - The industry will comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

(Handwritten signature)

Annexure-I

TERMS AND CONDITIONS OF AUTHORIZATION:

1. The authorized person shall comply with the provisions of the Environment(Protection) Act 1986 and the Rules made there under.
2. The authorization or the renewal shall be produced for inspection at the request of an officer authorized by the Board.
3. The person authorized shall not rent,lend,sell,dispose,transfer or transport the hazardous wastes to other place without obtaining the prior permission of the Board.
4. Any unauthorized change in personnel,equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the renewal of an Authorization shall be made as laid down under these Rules.
7. The occupier generating hazardous waste/operator of a facility for collection and storage of hazardous waste shall maintain records of such operations in Form-3.
8. The occupier/operator of a facility shall send annual returns to the Board in form-4 on or before 30th day of the june following to the financial year to which that return relates.
9. The Authorized person shall report,about the accident which occurs at the hazardous waste storage/treatment site immediately to the Board.
10. An occupier who is generating hazardous waste shall store his waste category wise on site in environmentally sound manner till its treatment.
11. An occpier /generator shall not store hazardous wastes in open ground.It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous wastes should be in good condition and made of(or lined with) an appropriate material which does not react with the waste contained in it and can withstand the physical and environment conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Punjabi.
14. The storage area should be fenced properly and a sign Board indicating "DANGER" and 'HAZARDOUS WASTE' sign & nature of the waste shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety net, goggles, hand-gloves, gum boots etc to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/workers for handling and storage of hazardous wastes.
16. There should be sufficient & efficient provisions to avoid under ground water contamination from waste storage of hazardous wastes.
17. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance,wherever applicable .
18. The occupier and operator of a facility also be liable to reinstate or restore damaged or destroyed elements of the environment at his cost, failing which the occupier or the operator of a facility,as the case may be,shall be liable to pay the entire cost of remediation or restoration and pay in advance an amount equal to the cost estimated by the State Pollution Control Board.
19. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused.

20. The industry shall display on line data outside the main factory gate on display Board of size (6ft*4ft) on quantity and nature of hazardous chemicals being used in the plant, water & Air emissions and hazardous waste generated within factory premises.
21. The industry shall handle the hazardous waste strictly in accordance with the provisions of Hazardous Wastes (Management, Handling & Transboundary Movement) Rules,2008 and guidelines issued by Central Pollution Control Board/Ministry of Environment & Forests,New Delhi.
22. Non compatible hazardous waste and material shall not be mixed in the same storage container.
23. The occupier who is generating hazardous waste shall draw authorized recycler as per Hazardous Wastes(Management, Handling & Transboundary Movement) Rules,2008.
24. The industry will dispose off its hazardous waste authorized recycler as per Hazardous Wastes(Management,Handling & Transboundary Movement) Rules, 2008 .
25. The occupier of the transport facility shall ensure that the hazardous waste are shifted in the container in a manner suitable for handling storage and transport and the labelling and packaging shall be easily visible and able to withstand physical condition and climatic factors.
26. Packaging,Labelling of Used/Waste oil shall be in accordance with the provisions of the rules made by the Central Government under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.
27. All hazardous waste chamber shall be provided with a general label as given in Form-8.
28. No transporter shall accept hazardous waste from any occupier for disposal unless it is accompanied by five copies of the manifest (form-9) as per the colour codes. The transporter shall give a copy of the manifest signed and dated in the occupier and retain the remaining four copies as prescribed in rule (5).

29. The occupier shall provide the transporter of six copies of the manifest as per the colour code indicated below :-

Copy 1(White).	Forwarded to the Punjab Pollution Control Board by the Occupier
Copy 2(Light Yellow).	Signed by the Transporter and retained by the Occupier.
Copy 3(Pink).	Retained by the Operator of facility.
Copy 4(Orange).	Returned to the Transporter by the operator of facility after accepting waste.
Copy 5(Green).	Forward to Punjab Pollution control Board by the operator of facility after disposal.
Copy 6(Blue).	returned to the occupier by the operator of facility after disposal.

30. The occupier shall obtain necessary No Objection Certificate from State Pollution Council Board in the respective states involved in case of any inter and intra State Transport of hazardous waste.
31. The occupier shall provide the transporter with relevant information in form to regarding the hazardous nature of the wastes and measures to be taken in case of an emergency.
32. The transporter shall transport the hazardous waste only in authorized for transportation of hazardous waste.
33. The person authorized for transportation of hazardous waste shall prior permission of the Board to close down the transportation facility.
34. The authorization is subject to the conditions mentioned above and also to such conditions as specified in the Hazardous waste (Management & Handling) Rules as amended from time to time framed under the Environment (Protection) Act 1986.

-52-
01/04/2016
Environmental Engineer (HWM)

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